

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

OA No 32 OF 2025

IN THE MATTER OF:

POTTELLA PENCHAPRASAD

..... Applicant

Vs

UNION OF INDIA AND OTHERS

.... Respondents

REPORT FILED BY THE SEIAA 3rd RESPONDENT

DATE- 16.06.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

**Original Application No. 32 of 2025
I.A. No.60 of 2025 (SZ)**

Between

POTTELLA PENCHA PRASAD

S/o P.Dasaiah, aged about 40 years
East Street, Thurimerla Village,
Sydapuram Mandal,
SPSR Nellore District
Andhra Pradesh – 524409
stanly.lawyer@gmail.com
9940178702.

..... Applicant

Vs

UNION OF INDIA

Through its Secretary,
Ministry of Environment, Forest, and Climate Change,
Central Secretariat, Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi - 110003.
Email: secy-moe@nic.in Phone: 011-24695262.
& others

.....Respondent

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It is certified that all the documents contained in the above annexure are true copies.

Date: 16.06.2025


**Member Secretary
SEIAA, AP**

Report of SEIAA, A.P submitted in compliance to the Hon'ble NGT (SZ) order dt.02.05.2025 in Original Application No.32 of 2025 (SZ) & I.A. No. 60 of 2025(SZ).

It is to submit that Sri Pottella Pencha Prasad, S/o P.Dasaiah, East Street, Thurimerla Village, Sydapuram Mandal, SPSR Nellore District filed O.A.No.32 of 2025 & I.A.No.60 of 2025 in Hon'ble NGT(SZ), Chennai regarding the rampant mining operations, specifically the unauthorized extraction of Micaceous Quartz and Feldspar carried out by the Respondents No. 7 to 11 in Survey Nos.143/P & 160P in Kalichedu Village, Chaganam Village, Survey Nos.2 & 30 in Ozupalli Village, Survey Nos.815 to825 in Molakalapundla Village, and Survey No.216 in Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District, Andhra Pradesh.

After hearing the case, the Hon'ble NGT (SZ), Chennai vide order dated.02.05.2025 issued directions as follows:

- 1. This interlocutory application [I.A. No. 60 of 2025 (SZ)] has been filed by the applicant seeking advancement of the hearing date from 24.07.2025 to an earlier date, and the same is allowed.*
- 2. The learned counsel appearing for the State of Andhra Pradesh seeks further time to file the report. Let the report be filed before the date of next hearing, without fail.*

Copy of the Hon'ble NGT(SZ) order is enclosed as **Annexure-1**

In this regard, status of rampant mining operations, specifically the unauthorized extraction of Micaceous Quartz and Feldspar in Survey Nos.143/P & 160P in Kalichedu Village, Chaganam Village, Survey Nos.2 & 30 in Ozupalli Village, Survey Nos.815 to825 in Molakalapundla Village, and Survey No.216 in Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District pertaining to SEIAA, A.P is submitted below:


**Member Secretary
SEIAA, AP**

a) Survey Nos.143/P & 160P in Kalichedu Village:

It is to submit that, as per the SEIAA, A.P records M/s. KSR & Company has not obtained Environmental Clearance (EC) from SEIAA, AP at Survey Nos.143/P & 160P in Kalichedu Village.

b) Survey Nos. 2 & 30 in Ozupalli (Orupalli) Village:

It is to submit that, as per the SEIAA, A.P records, Sri Shirdi Sai Mines at Sy. No.2 & 30, Orupalli Village, Sydapuram Mandal has obtained Violation TOR with Public hearing on 12.08.2019 (**Annexure-2**). The proponent has not obtained Environmental Clearance (EC) from SEIAA, AP at Survey Nos. 2 & 30 in Ozupalli (Orupalli) Village.

c) Survey Nos.815 to 825 in Molakalapundla Village:

It is further submitted that, as per the records, Smt M Shoba Rani submitted TOR application for the proposed Quartz & Feldspar mine in an extent of 19.92 ha (49.24 Acr) at Sy No:551,553,554 Thurpu Poondala Rama Sagaram Village, & Sy No:815 to 825 of Molkalapundla Village, Sydapuram Mandal, Nellore under Violation category through PARIVESH on 13.04.2018.

In this connection, the matter relating to processing of project proposals of Category 'B' involving violation of the EIA Notification 2006 under the provisions of S.O.No.804 (E), dated.14.03.2017 and subsequent amendments thereof, was placed in the SEAC, A.P. meeting held on 23.06.2018 and in the SEIAA, A.P meeting held on 02.07.2018.

After detailed deliberation, the SEIAA, A.P., have decided that "All the violation cases shall be filed with notarized affidavit / sworn in affidavit by the proponent, in the prescribed format to the Member Secretary, SEIAA, Andhra Pradesh for consideration of TOR / EC as per the provisions of EIA Notification, 2006 and O.M dated 30.05.2018 issued by the MoEF&CC, Govt of India. Further the proposals (violation cases) received after 14th


Member Secretary
SEIAA, AP

April 2018, shall be returned to the project proponents, since the time limit prescribed by MoEF&CC, Govt of India, in its O.M dated 16.03.2018, got expired by 14.04.2018.”

Accordingly, the SEIAA sought EDS on 29.08.2018 to submit a notarized affidavit / sworn in affidavit for further processing of project proposal. The project proponent has not submitted reply to the EDS till date and the proposal Delisted automatically in PARIVESH portal.

Further, it is to submit that the SEIAA, A.P has not issued Environmental Clearance (EC) at Survey Nos.815 to 825 in Molakalapundla Village.

d) Survey Nos.216 in Thummala Talapuru Village:

It is to submit that, as per the SEIAA, A.P records, M/s. Sri Venkata Kanaka Durga & Uma Maheswara, Sy.No.216, Thummala Talapuru village, Sydapuram Mandal, SPSR Nellore district has obtained Environmental Clearance (EC) from SEIAA, AP on 18.10.2012 for mining of Mica, Feldspar& Quartz This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. Copy of the EC order enclosed as **Annexure- 3**.

In this connection, it is to submit that SEIAA, A.P received a complaint dt.23.01.2025 from Sri Pottella Pencha Prasad (Applicant) requested that immediate and stringent legal proceedings be initiated against the violators involved in these unlawful mining operations.

In this regard, it is to submit that, the SEIAA, A.P vide mails dated 28.02.2025, 04.04.2025 & Lr. Dated 22.05.2025 addressed letters to the Director, Mines & Geology Department and APPCB, requesting to verify the facts mentioned in the complaint and take appropriate action on mining. Copies of the letters addressed to the Mines & Geology Department and APPCB, are herewith enclosed as **Annexure-4**.


Member Secretary
SEIAA, AP

This report is submitted to the Hon'ble National Green Tribunal in due compliance of the directions issued by the Hon'ble Tribunal. The SEIAA, A.P will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Vijayawada,
dt: .06.2025



Member Secretary,
SEIAA, A.P.
Member Secretary
SEIAA, AP

Item No.06:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.32 of 2025 (SZ) &
I.A. No.60 of 2025 (SZ)**

IN THE MATTER OF:

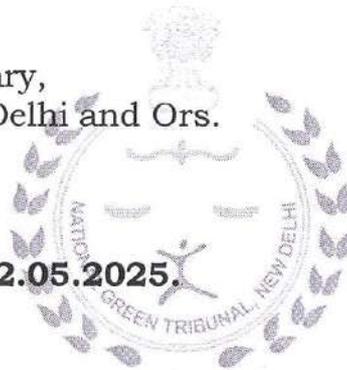
Pottella Pencha Prasad, AP

...Applicant(s)

Union of India,
Through its Secretary,
MOEF & CC, New Delhi and Ors.

...Respondent(s)

Date of hearing: 02.05.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. G. Stanly Hebzon Singh.

For Respondent(s): Mr. Sai Srujan Tayi for R1.
Mrs. Madhuri Donti Reddy for R2 to R6.

ORDER

1. This interlocutory application [**I.A. No. 60 of 2025 (SZ)**] has been filed by the applicant seeking advancement of the hearing date from 24.07.2025 to an earlier date, and the same is allowed.

2. The learned counsel appearing for the State of Andhra Pradesh seeks further time to file the report. Let the report be filed before the date of next hearing, without fail.

3. Post the matter on **17.06.2025**.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

**O.A. No.32/2025 (SZ) &
I.A. No.60/2025 (SZ)
02nd May, 2025. Mn.**

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

By Speed Post

Lr No. SEIAA/AP/NLR/MIN/VIO/09/2019/958- 832

Dt:12.08.2019

✓ To
Sri P. Ganganadha Babu, General Manager
Sri Durga Towers,
Road No. 10, Banjara Hills,
Hyderabad -500034.

Sir,

Sub: SEIAA, A.P. - 9.25 Ha. Mica, Quartz & Feldspar Mine of Sri Shiridi Sai Mines at Sy. No. 2 & 30, Orupalli Village, Sydapuram Mandal, Nellore District, Andhra Pradesh – Violation case - Standard Terms of Reference (TOR) with Specific Terms of Reference with Public Hearing – Issued - Reg.

Ref: 1. Your TOR application submitted through online on 12.09.2017 (IA/AP/MIN/68649/2017) at MoEF&CC and then forwarded to SEIAA, A.P. on 01.06.2019 (SIA/AP/MIN/26754/2018) as a violation case
2. Discussion on Violation cases during the SEAC in its meetings held 08.04.2018, 12.05.2018, 23.06.2018 & 23.07.2018 and the SEIAA in its meetings held 24.04.2018, 02.06.2018 & 02.07.2018
3. Notorised affidavit along with letter submitted through online on 26.04.2019

In continuation of the above, it is to inform that your representation was examined by the State Expert Appraisal Committee (SEAC) in its meeting held on 20.06.2019.

The representatives of the project proponent and their consultant M/s. Pragathi Labs & Consultants have attended the meeting.

The Committee after detailed deliberations on the proposal in the terms of the provisions of the MoEF&CC Notification S.O.No.804 (E) dated 14th March 2017, confirmed the case to be of violation of the EIA Notification, 2006 and recommended for issue of Standard Terms of Reference (TOR) along with the following Specific Terms of Reference and to conduct the public hearing, for undertaking EIA and preparation of Environmental Management Plan(EMP) by this Mica -4460 TPA, Quartz -11148 TPA & Feldspar -55742 TPA. The credible action is to be initiated under Section 19 of the E(P) Act,1986.

Additional TOR:

- (i) Penna River protection*
- (ii) The barrier distance between the last working of the underground mine and working boundary of the open cast mine shall at least be 60m. Otherwise the mining plan should be modified accordingly.*
- (iii) Clarification from ADMG on the underground mines should be submitted*

Specific Terms of Reference:

- (i) The State Government/SPCB to take action against the project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC (if Credible Action was not initiated).*
- (ii) The project proponent shall be required to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan*

with the SPCB prior to the grant of EC. The quantum shall be recommended by the SEAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the SEAC and approval of the regulatory authority.

- (iii) Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment.
- (iv) Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
- (v) The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter in the EIA report by the accredited consultants.
- (vi) Funds allocation for Corporate Environment Responsibility (CER) shall be made as per Ministry's O.M.No.22-65/2017-III dated May, 2018 for various activities therein. The details of fund allocation and activities for CER shall be incorporated in EIA/EMP report.
- (vii) Detailed hydrological study to be carried out in core and buffer zone of the project as per recent GEC guidelines 2015.
- (viii) Submission of report in tabular form regarding issues raised during hearing and commitment made by the PP.
- (ix) The project proponent shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No.14 of 2014 in the matter of Common Cause versus Union of India and Ors. Before grant of ToR/EC. The undertaking inter-alia includes commitment of the PP not to repeat any such violation in future.
- (x) In case of violation of above undertaking, the ToR/Environmental Clearance shall be liable to be terminated forth with.
- (xi) State Government concerned shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No.14 of 2014 in the matter of Common Cause versus Union of India and Ors.
- (xii) All the Statutory Clearances/Approvals/ Permissions shall be obtained from various Organisations / Departments like CGWA/SGWA/ APPCB etc before starting the project activity.

The issue was placed before the SEIAA in its meeting held on 09.07.2019 and the Authority agreed with recommendations of the SEAC, A.P.

In view of the above, you are requested to prepare EIA report based on the **Standard Terms of Reference (TOR)** along with aforementioned additional **Specific Terms of Reference** and to **conduct public hearing** and then submit to the SEAC, A.P., for appraisal. The Terms of the reference (TOR) is valid for a period of three years.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

//T.C.F.B.O//


SENIOR ENVIRONMENTAL ENGINEER (EC)



State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Government of India
Ministry of Environment & Forests
 A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/NLR-45/2011-3252

Dt: 18.10.2012.

Sub: SEIAA, A.P. - M/s. Sri Venkata Kanakadurga & Uma Maheswara Mica Mines, Sy. Nos. 197, 203, 213, 214, 215, 672 and 673, Perumullapadu (V), Sydapuram (M), S.P.S.R. Nellore District - Environmental Clearance - Issued - Reg.

I. This has reference to your application submitted vide Ir. dt. 09.08.2011 and subsequent Ir. dt. 20.12.2011, 31.05.2012, 27.08.2012 in this regard, seeking Environmental Clearance for the **Mica, Feldspar & Quartz Mine** in favour of **Sri Venkata Kanakadurga & Uma Maheswara Mica Mines, Sy. Nos. 197, 203, 213, 214, 215, 672 and 673, Perumullapadu (V), Sydapuram (M), S.P.S.R. Nellore District**. It was reported that the nearest human habitation viz., Tummala Talpur (V) exists at a distance of about 1.5 km from the mine lease area and the Sub-Committee constituted by the SEAC reported that Kanakadurga colony exists opposite to the mine lease area at a distance of 50m. It was reported that several RFs exist within 10 km from the mine lease area. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and production capacity of the project is as follows:

Mining of Mica - 257 TPA
Mining of Feldspar - 7700 TPA
Mining of Quartz - 2600 TPA

- II. It is an opencast mine. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. No beneficiation of the ore / mineral is proposed. It is reported that the life of the Mine viz., Mica, Feldspar & Quartz is estimated as 131.8 years, 5.5 years & 21.28 years respectively. The total mine lease area is 39.866 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 02.09.2011, 29.10.2011, 25.11.2011, 29.12.2011 & 03.07.2012. The Sub-committee constituted by the SEAC inspected the site on 12.10.2011 and submitted the report. The public hearing was held on 17.04.2012 near Panchayat Office, Bus stand Centre, Thummala Talupuru (V), Sydapuram(M), SPSR Nellore District. Based on the information furnished, presentation made by the proponent and the consultant M/s.Global Enviro Labs., Hyderabad; minutes of public hearing, inspection report of the Sub-Committee; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meetings held on 10.07.2012 examined the proposal and the recommendations of SEAC and decided to issue Environmental Clearance subject to submission of commitment by the proponent. The proponent vide Ir. dt. 27.08.2012 submitted a commitment in compliance with O.M. dt. 16.11.2010 issued by MoE&F, GOI, New Delhi. The SEIAA in its meeting held on 07.09.2012 examined the information submitted by the proponent and decided to issue EC. The SEIAA, A.P hereby **accords Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Specific Conditions:**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. The crushed and screened ore shall directly be transported to the consumers. No beneficiation shall be done at the mining site.
- iii. Greenbelt of width 5.0m shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iv. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- v. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- vi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Crusher platform will be covered with GI sheets to arrest any dust emission.
 - Over filling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vii. The following measures are to be implemented to reduce Noise pollution:-
 - Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

b) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 10.0 KLD. Out of that, 5.0 KLD is used for Dust suppression; 3.0 KLD for Development of green belt; 2.0 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.

- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

B. General Conditions:

- i. **This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.** It is reported that the life of the Mine viz., Mica, Feldspar & Quartz is estimated as 131.8 years, 5.5 years & 21.28 years respectively.
- ii. "Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any mining work at site.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1st June and 1st December of each calendar year.
- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.

- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs 9.75 lakhs & Recurring cost of Rs. 10.05 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. The proponent shall explicitly follow the suggestions and commitments made in the public hearing in protection of the environment.
- xviii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xix. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xx. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxi. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xxii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To

Sri S.V. Bhaskar Reddy, Managing Partner,
M/s. Sri Venkata Kanakadurga &
Uma Maheswara Mica Mines,
D.No. 24-1622, Dargamitta,
S.P.S.R. Nellore District.
Ph: 0851-2323116, 2331896 /9394044556.

-//T.C.F.B.O.//


SENIOR ENVIRONMENTAL ENGINEER (EC)

RA



seiaa ap <seiaaap2023@gmail.com>

SEIAA, A.P- A Complaint received on unlawful mining activity perpetrated by certain private parties/entities within the jurisdiction of Kalichedu village, Chaganam Village, Orupalli village, Jogipalli Village Ozupalli Village, Molakalapundla Village and Thummala TalapuruVillage Sydapuram Mandal, SPSR Nellore District Andhra Pradesh - to take necessary action immediately- Requested - Reg.

3 messages

seiaa ap <seiaaap2023@gmail.com>

Fri, Feb 28, 2025 at 7:15 PM

To: dmgap@ap.gov.in, Director Mines and Geology <directormines@yahoo.co.in>

Sir,

It is to inform that the SEIAA, A.P has received a complaint (copy enclosed) on unlawful mining activity perpetrated by certain private parties/entities within the jurisdiction of Kalichedu village, Chaganam Village, Orupalli village, Jogipalli Village Ozupalli Village, Molakalapundla Village and Thummala TalapuruVillage Sydapuram Mandal, SPSR Nellore District Andhra Pradesh.

In view of the above, it is requested to verify the facts mentioned in the complaint and take appropriate action in the matter as per extant rules and inform the complainant accordingly, under intimation to this office.

with regards
For SEIAA, A.P.

Complaint-pottella Penchaprasad.pdf
1155K

seiaa ap <seiaaap2023@gmail.com>

Fri, Apr 4, 2025 at 6:34 PM

To: dmgap@ap.gov.in, Director Mines and Geology <directormines@yahoo.co.in>

Cc: dmgonellore@gmail.com

Reminder

Sir,

In continuation to the above mail dt.28.02.2025, the SEIAA, A.P has not received action taken report till date. It is once again requested to verify the facts mentioned in the complaint and take appropriate action in the matter as per extant rules and inform the complainant accordingly, under intimation to this office.

with regards
For SEIAA, A.P.

[Quoted text hidden]

Complaint-pottella Penchaprasad.pdf
1155K

seiaa ap <seiaaap2023@gmail.com>

Thu, May 22, 2025 at 2:00 PM

To: dmgap@ap.gov.in, Director Mines and Geology <directormines@yahoo.co.in>

Court Case- Most Urgent

Sir,

In continuation to the above mail dt.28.02.2025 and 04.04.2025, the SEIAA, A.P has not received action taken report till date. Further, a court case was filed in Hon'ble NGT(SZ), Chennai registered as OA.No.32 of 2025 against illegal mining operations, specifically the unauthorized extraction of micaceous quartz and feldspar, being carried out by Respondent Nos. 7 to 11. Copy of the court case is attached.

In view of the above, it is requested to verify the facts mentioned in the complaint and application filed in Hon'ble NGT(SZ), Chennai and take appropriate action in the matter as per extant rules and furnish the action taken report to SEIAA, A.P.

With Regards,
For SEIAA, A.P.

3 attachments

-  **Lr dt 22.05.2025- Complaint -DMG.pdf**
416K
-  **Complaint-pottella Penchaprasad.pdf**
1155K
-  **OA 32 of 2025.pdf**
3067K



State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh

Ministry of Environment, Forests & Climate Change,

Government of India

3rd floor, AP Markfed, besides Dr. YSR Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007

By Speed Post

Lr No. SEIAA/AP/MIN/complaint/2025 – 253 dt.22-05-2025

To

The Member Secretary,

A.P Pollution Control Board

Dr. YSR Paryavaran Bhavan, APIIC Colony Road,

Gurunanak Colony, Autonagar, Vijayawada- 520007.

Sir,

Sub: SEIAA, A.P- A Complaint received on unlawful mining activity perpetrated by certain private parties/entities within the jurisdiction of Kalichedu village, Chaganam Village, Orupalli village, Jogipalli Village Ozupalli Village, Molakalapundla Village and Thummala Talapuru Village Sydapuram Mandal, SPSR Nellore District Andhra Pradesh - to take necessary action immediately- Requested - Reg.

Ref: Complaint received from Sri Pottella Panchaprasad on 28.01.2025.

* * *

In the reference cited above, this office has received a complaint (copy enclosed) on unlawful mining activity perpetrated by certain private parties/entities within the jurisdiction of Kalichedu village, Chaganam Village, Orupalli village, Jogipalli Village Ozupalli Village, Molakalapundla Village and Thummala Talapuru Village Sydapuram Mandal, SPSR Nellore District Andhra Pradesh.

In view of the above, it is requested to verify the facts mentioned in the complaint and take appropriate action in the matter as per extant rules and inform the complainant accordingly, under intimation to this office.

Yours faithfully,
SPECIAL SECRETARY TO GOVT
Member Secretary,
SEIAA, A.P.

Copy to Sri Pottella Panchaprasad, East Street, thurimerla (V), Sydapuram Mandal, SPSR Nellore District, A.P-524409.





State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh

Ministry of Environment, Forests & Climate Change,

Government of India

3rd floor, AP Markfed, besides Dr. YSR Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007

By Speed Post

Lr No. SEIAA/AP/MIN/complaint/2025 - 254 dt.22-05-2025

To

The Director,
Department of Mines and Geology,
D.No. 7-104, B-Block, 5th & 6th floors,
Sri Anjaneya Towers, Ibrahimpatnam,
Vijayawada, Andhra Pradesh-521456.

Sir,

Sub: SEIAA, A.P- A Complaint received on unlawful mining activity perpetrated by certain private parties/entities within the jurisdiction of Kalichedu village, Chaganam Village, Orupalli village, Jogipalli Village Ozupalli Village, Molakalapundla Village and Thummala Talapuru Village Sydapuram Mandal, SPSR Nellore District Andhra Pradesh -to take necessary action immediately- Requested - Reg.

Ref: Complaint received from Sri Pottella Penchapasrad on 28.01.2025.

* * *

In the reference cited above, this office has received a complaint (copy enclosed) on unlawful mining activity perpetrated by certain private parties/entities within the jurisdiction of Kalichedu village, Chaganam Village, Orupalli village, Jogipalli Village Ozupalli Village, Molakalapundla Village and Thummala Talapuru Village Sydapuram Mandal, SPSR Nellore District Andhra Pradesh.

In view of the above, it is requested to verify the facts mentioned in the complaint and take appropriate action in the matter as per extant rules and inform the complainant accordingly, under intimation to this office.

Yours faithfully,
SPECIAL SECRETARY TO GOVT
Member Secretary,
SEIAA, A.P.

Copy to Sri Pottella Penchapasrad, East Street, thurimerla (V), Sydapuram Mandal, SPSR Nellore District, A.P-524409.